

1	2	3
27	Uttarakhand	7286
28	West Bengal	18547
29	Andaman & Nicobar Islands	57
30	Chandigarh	5
31	Dadra & Nagar Haveli	191
32	Daman & Diu	13
33	Delhi	161
34	Lakshadweep	20
35	Puducherry	0
Total SSA		174197

New rules and regulations for technical education

3359. SHRI A. ELAVARASAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether private management schools have strongly protested the technical education regulators and new rules that forbid them to conduct entrance examination and give State Governments control over the fee they charge;

(b) if so, whether Government has received any representation regarding these new rules; and

(c) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Sir. A few private management schools have filed cases in the Hon'ble High Court and Supreme Court in the matter of mode of admission and the fee to be charged specified through All India Council for Technical Education (AICTE) notification No. 37-3/Legal/2011 dated 10.12.2010 and *inter-alia* defined *vide* public notice Legal 12(06)/2010 dated 24.12.2010 the process for admitting students and fees to be charged for various post graduate diploma courses in management for academic year 2011-12.

(c) Hon'ble Supreme Court has passed an interim order on 17.03.2011, which, inter-alia includes following directions:

"(i) Re-Admissions for the year 2011-12:

The PGDM Institutions are at liberty to draw students, who have participated in the five National level entrance tests – (CAT, MAT, XAT, ATMA, JMET) or State level entrance examinations, if any, conducted by the States. Each college shall submit a declaration to AICTE and the State Government disclosing the sources from which they will be drawing the students and the percentages, if any, earmarked for such sources.

(ii) Re-Fee fixation for the year 2011-12:

The PGDM Institutions will be entitled to charge the fees that is determined by them, subject to the fee structure being notified to AICTE and the State Governments in advance. Subject to the final decision in this case, the State Government will be at liberty to send the fee structures of the respective institutions to the fee fixation committee that may be appointed in terms of the guidelines in the Handbook for its decision/opinion.

(iii) Composition of Board of Governors:

The provisions of Appendix XIX of the AICTE Approval Process Hand Book (2011-12) requiring the Board of Governors to include five nominees of the AICTE and State Government are stayed. However, the Board of Governors of each PGDM Institute shall have two invitees – one nominated by the AICTE and the other nominated by the State Government.

(iv) Part-time Courses:

The statement by learned senior counsel appearing for AICTE that the provision prohibiting part-time PGDM/MBA courses has been kept in abeyance, is recorded.

It is made clear that the above interim order shall not be construed as permitting any institution which does not have AICTE approval, or affiliation from the affiliating Authority to conduct any PGDM Course or admit any student to such course. The above interim order only deals with the guidelines in the 2011-12 Handbook of AICTE. The instruction in the Handbook have to be followed subject to directions in regard to the above four issues."

The AICTE has implemented this order.